

IN THE NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH (COURT – II)
(Through Hybrid Mode)

Item No. 136
IA(I.B.C)/1444 (CH)2024
IA(I.B.C)/1445 (CH)2024
IA(I.B.C)/1446(CH)2024

In
CP (IB) No. 242/Chd/Hry/2020
(Admitted)

IN THE MATTER OF:

**Indian Bank (Erstwhile Allahabad
Bank)**

... Petitioner-Financial creditor

Versus

M/s Polo Hotels Ltd.

... Respondent-Corporate debtor

Under Section: 7, IBC 2016, Sec 60(5)
R 11 NCLT 2016

Order delivered on 03.07.2024

Due to paucity of time, the matter could not be taken up today, hence
adjourned to 20.08.2024.

Sd/-

Court Officer

Mamta

03.07.2024.